

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:4094  
ANSWERED ON:05.09.2012  
STAMP DUTY IMPOSED BY BANKS  
Verma Shri Sajjan Singh

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the nationalised banks have made provisions for imposing stamp duty on beneficiaries for the second time in case they opt for change of their bank for transferring loans;
- (b) if so, the details thereof; and
- (c) the action against such banks which impose stamp duty twice on one time loan?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (c): When a borrower of a bank transfers the loan to another bank the new bank disburses the loan to the old bank for repayment of the outstanding loan and the amount so paid is treated as a loan in the account of the borrower. In such cases the new bank obtains documents for the loans and stamp duty as per the State law applicable for such documents duly signed by the borrower in favour of the new bank. In such cases borrowers have to pay the stamp duty in accordance with the State Stamp Duty Law. The stamp duty is not imposed by the banks but is payable under the laws relating to stamp duty.